

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): The Chief Minister did speak to me but I did not say that the Bill would be introduced now. I said that I would bring it to the notice of the Commerce Minister.

SHRI P. M. MEHTA (Bhavanagar): I have written to you that the talk of Shri Vinoba Bhave with our hon. Prime Minister...
(Interruptions).

MR. SPEAKER: This is not concerning the business of the House.

SHRI P. M. MEHTA: I have made my point under Rule 577.

MR. SPEAKER: This cannot be raised here. This is for my consideration. (Interruptions). We are seized of the question of next week's business but you are raising a different issue. It is not proper to raise it today. You have written to me. It will give my consideration. Now, Bills to be introduced.

11.08 hrs.

CONSTITUTION (FORTY-SECOND
AMENDMENT) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI H. R. GOKHALE: I beg to introduce the Bill.

11.09 hrs.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL*

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): I beg to move for leave to introduce a Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the re-adjustment of representation of parliamentary and assembly constituencies in so far as such re-adjustment is necessitated by such inclusion or exclusion and for matters connected therewith

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the re-adjustment of representation of parliamentary and assembly constituencies in so far as such re-adjustment is necessitated by such inclusion or exclusion and for matters connected therewith."

The motion was adopted

SHRI K. BRAHMANANDA REDDY: I introduce the bill.

11.11 hrs.

MARRIAGE LAWS (AMENDMENT)
BILL—Contd.

MR. SPEAKER: The House will now take up further consideration of the Marriage Laws (Amendment) Bill. Time allotted— 4 hrs. and time taken is 10 minutes.